

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:5566
ANSWERED ON:07.09.2011
CONCESSION IN ELIGIBILITY FOR PH.D. HOLDERS
Shekhawat Shri Gopal Singh

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the concession in eligibility is granted for M. Phil./Ph.D. holders under the University Grants Commission (UGC) Act, 2009 for the purpose of recruitment of teaching staff in the colleges/universities;
- (b) if so, whether any provision had been made to secure the future of M.Phil./ Ph.D. degree holders prior to the year 2009;
- (c) if so, the reasons for withdrawal of the relaxation granted to Ph.D. degree holders prior to the year 2009;
- (d) whether Ph.D. holders qualified on the basis of the norms laid down earlier have been selected as teachers in colleges/universities;
- (e) if so, the details thereof; and
- (f) the basis of considering such former Ph.D. holders eligible under the new eligibility criterion in accordance with the UGC Act, 2009?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. D. PURANDESWARI)

(a) to (f): According to the University Grants Commission (Minimum Qualifications required for the appointment and Career Advancement of teachers in Universities and Institutions affiliated to it) (3rd Amendment), Regulation 2009 and the University Grants Commission (Minimum Standards and Procedure for Award of M. Phil / Ph. D. Degree), Regulation, 2009, National Eligibility Test (NET)/State Level Eligibility Test (SLET) are compulsory minimum eligibility condition for recruitment and appointment of Lecturers in Universities/ Colleges/Institutions. No concession is granted to M.Phil holders for recruitment to the post of teaching staff in Colleges/Universities/Institutions of National Importance. However, those candidates, who have been awarded Ph. D. Degree in compliance of the " University Grants Commission (minimum standards and procedure for award of Ph.D Degree), Regulation 2009" shall be exempted from the requirement of the minimum eligibility condition of NET/SLET for recruitment and appointment of Assistant Professor or equivalent positions in Universities/Colleges/Institutions. These Regulations were issued in order to ensure that highly qualified and good quality faculty is made available to students of higher education.

Some candidates who were not NET/SLET qualified were appointed by a few Universities on ad-hoc basis. In order to give some relief to teachers appointed through regular procedures and working in ad-hoc capacity who were neither NET/SLET passed nor obtained a Ph.D. degree in accordance with the above regulations, this condition was relaxed for two years (four attempts) to enable such candidates to qualify in NET/SLET in order for them to be eligible for absorption.